

SHRI P. G. MAVALANKAR: What about the priority?

SHRI SAMAR GUHA: You directed the Minister to come forward with an explanation. I am entitled to as also the House is entitled to an explanation. The Minister says that he is not in a position to offer explanation at the moment. Naturally, you have given the benefit to the Minister but you are denying me almost a similar benefit. Can I make a request? You kindly waive the rule and allow that this Bill will have the priority on the next non-legislative business day so that it can be discussed.

MR. DEPUTY-SPEAKER: That will be examined. You have made the request. It will be looked into and examined with all the sympathy.

Now, we have finished the Private Members' business for the day. It is fortunate that we have Mr. Madhu Limaye here whose half-an-hour discussion has been put down for 5-30. But before I call Mr. Madhu Limaye, the Minister of External Affairs to make a statement.

Shri Swaran Singh.

16.57 hrs.

PAPERS LAID ON THE TABLE— *contd.*

JOINT INDO-SOVIET DECLARATION ETC.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): I have the honour to lay on the Table of the House the following documents which have been signed on November 9, 1973 during the visit of Mr. L. I. Brezhnev, General Secretary of the Central Committee of the CPSU and Member of the Presidium of the Supreme Soviet of the USSR:

(1) The joint Indo-Soviet Declaration signed by the Prime Minister of India, Shrimati Indira Gandhi on behalf of

the Government of India and Mr. L. I. Brezhnev, General Secretary of the Central Committee of the CPSU and Member of the Presidium of the Supreme Soviet of the USSR on behalf of the Union of the Soviet Socialist Republics.

(2) Agreement on the further development of economic and trade co-operation between the Republic of India and the Union of Soviet Socialist Republics signed by the Prime Minister of India, Shrimati Indira Gandhi, on behalf of the Government of India and Mr. L. I. Brezhnev, General Secretary of the Central Committee of the CPSU and Member of the Presidium of the Supreme Soviet of USSR on behalf of the Union of Soviet Socialist Republics.

(3) Consular Convention between the Government of the Republic of India and the Government of the Union of the Soviet Socialist Republics which has been signed by me on behalf of the Government of India and Mr. A. A. Gromyko, Minister of Foreign Affairs of the Government of USSR on behalf of the Union of the Soviet Socialist Republics.

(4) Agreement on co-operation between the Planning Commission of the Republic of India and the State Planning Committee of the Union of the Soviet Socialist Republics signed by Mr. D. P. Dhar, Minister of Planning, Government of India on behalf of the Republic of India and Mr. N. K. Baibakov, Chairman of the State Planning Committee of the Union of the Soviet Socialist Republics on behalf of the Union of the Soviet Socialist Republics.

[Placed in Library. See No. LT-5865/73].

Copies of the documents referred to above are ready for distribution to hon. Members except in respect of the Consular Convention which is rather a somewhat lengthy document and is still being stencilled. I have, however, placed a copy on the Table of the

House. Copies of the Consular Convention will also be available to hon. Members by this evening and we will arrange for their circulation.

17.00 hrs.

SHRI SHYAMNANDAN MISHRA (Begusarai): May I rise on a point of order, or, if you so like, on a point of clarification? Can there be any kind of compact or pact between the Planning Commission here which has no executive functions and the Planning Commission of the Soviet Union? I think that, as Minister of Planning, he has no executive functions. Therefore, can there be a pact between the Planning Commission of this country and the Planning Commission of the Soviet Union?

SHRI SWARAN SINGH: Yes, Sir, it can be, and that is why it has been signed.

AN HON. MEMBER: It always happened in the past.

SHRI SHYAMNANDAN MISHRA: We demand a discussion on all these pacts.

श्री छटल बिहारी वाजपेयी (गवालियर): मान्यवर, हम लोग इस पर एक चर्चा चाहते हैं। आज सबरे भी यह बात कही गई थी। ऐसा लगता है कि यह बड़े महत्वपूर्ण दस्तावेज है और सदन को जल्दी से जल्दी बहस करने का मौका मिलना चाहिये।

श्री मधु लिमये : मान्यवर, मैं भी मांग करता हूँ कि इस पर बहस हो। आप लोगों की भी इच्छा है और हम लोगों की भी इच्छा है।

MR. DEPUTY-SPEAKER: That has gone on record. I have called you for Half-an-Hour discussion.

17.01 hrs.

HALF-AN-HOUR DISCUSSION

APPLICATION FOR COB LICENCES FROM FIRMS AFTER EXPIRY OF DUE DATES

श्री मधु लिमये : (बाका) : उपाध्यक्ष महोदय, इस वक्त सी० ओ० वी० लाइसेंस के सबाल पर मैं छोटी सी बहस उठा रहा हूँ। हमारे उद्योग विकास मंत्री अकबर मेरे ऊपर नाराज हो जाते हैं, वह कहते हैं कि बहुत तीखे शब्दों का आप प्रयोग करते हैं जिस में उन के मूढ़ हृदय को चोट लगती है। तो आज मैं तीखे शब्दों का प्रयोग नहीं करूँगा, लेकिन उन में यह उम्मीद करूँगा-

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): I do not object to his sharp words but to impertinent words I objected.

श्री मधु लिमये : आप जिस को इम्पर्टिनेंट कहते हैं वह इम्पर्टिनेंट नहीं होता है। मैं तीखे शब्दों का प्रयोग नहीं करना चाहता हूँ, लेकिन एक बात उन से जरूर कहनी है कि सरकार की जो घोषित नीतियाँ हैं उन के ऊपर वह तेजी से और मक्ती से अमल करें। इन नीतियों में भी हम आगे जाना चाहते हैं, वह अलग बात है, लेकिन जिन नीतियों को इन्होंने मान लिया है उन पर तेजी से और मक्ती से अमल करना चाहिये।

17.03 hrs.

[SHRI K. N. TIWARY in the Chair]

इंडस्ट्रियल डेवलपमेंट एंड रेगुलेशन ऐक्ट के मातहत जो कंपनियाँ हैं उन पर सरकार ने दायित्व डाला है कि वह अपनी जो पैदावार की शक्ति है उस के बारे में सरकार के पास आवेदन-पत्र भेजें और इसके लिए